

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Appeal No.76893 of 2018**

(Arising out of Order-in-Order-Appeal No.549/HWH/CE/2017-18 Dated 05.02.2018 passed by Commissioner of CGST & Central Excise (Appeal-II), Kolkata.)

**M/s J. D. Jones & Co. Pvt. Ltd.**  
(8, Danesh Sheikh Lane, Howrah-71109)

**Appellant**

*VERSUS*

**Commr. of CGST & Central Excise, Howrah Commissionerate**  
(M. S. Building, Customs House, 15/1, Strand road, Kolkata-700001)

**APPEARANCE :**

None for the Appellant

Mr. S. S. Chattopadhyay, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)**

**FINAL ORDER NO.75905/2023**

Date of Hearing : 3 July 2023

Date of Decision : 3 July 2023

**ORDER**

The Appellant has submitted copies of SVLDRS-1 & 4 Certificate towards discharge of their liability.

2. Accordingly, the Appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

**(R. Muralidhar)**  
**Member (Judicial)**

Pooja